

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5120
ANSWERED ON:27.08.2010
INTER STATE CO OPERATIVE SOCIETIES
Thomas Shri P. T.

Will the Minister of FINANCE be pleased to state:

- (a) whether Government is looking forward to the coming up of more inter- state cooperative societies for the overall benefit of the country;
- (b) if so, the details thereof alongwith the efforts made by Government to encourage the coming up of more inter-state cooperative societies;
- (c) whether there is any policy decision to strengthen cooperative societies;and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) & (b) To promote the growth of the multi-State co-operative societies in the country, the Government has enacted the Multi-State Cooperative Societies (MSCS) Act, 2002 replacing the Multi-State Cooperative Societies Act, 1984. The MSCS Act, 2002 is aimed at facilitating voluntary formation and democratic functioning of cooperatives as `member driven institutions` based on self help and mutual aid. It also seeks to promote their economic and social betterment and provide for their autonomous functioning.

(c) & (d) `Cooperative Societies` being a State subject, the strengthening of co-operative societies is the primary responsibility of the States. However, in order to further promote voluntary formation, autonomous functioning, democratic control and professional management of the Cooperative Societies, the Central Government has introduced the Constitution (One Hundred and Eleventh Amendment) Bill, 2009 in Lok Sabha on 30.11.2009.

Also, the different Departments of the Government of India are assisting the co-operative societies through various Schemes being implemented by them.